

Pradesh have been affected as per reports received from these two State Governments.

(b) A list of districts covered under Drought Prone Area Programme (DPAP) in these two States is given below.

(c) State Governments of Uttar Pradesh and Madhya Pradesh are taking relief measures like provision of employment, drinking water supply, supply of agricultural inputs, power supply and postponement of realisation of agricultural dues, etc.

### STATEMENT

*Names of Districts covered under Drought Prone Area Programme in Madhya Pradesh and Uttar Pradesh*

#### *Madhya Pradesh*

1. Betul
2. Dhar
3. Jhabua
4. Khargone
5. Shahdol
6. Sidhi

#### *Uttar Pradesh*

1. Allahabad
2. Almora
3. Banda
4. Baharaich
5. Chamoli
6. Gonda

7. Hamirpur
8. Jhansi
9. Jalaun
10. Lakhimpur Kheri
11. Lalitpur
12. Mirzapur
13. Pauri Garhwal
14. Pithoragarh
15. Sitapur
16. Tehri Garhwal

[English]

### Shilanyas on Disputed Land

\*79. PROF. SAIF-UD-DIN SOZ:  
SHRI UTTAM RATHOD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Khasra number of the plot in Ayodhya on which Vishwa Hindu Parishad was allowed to perform the Shilanyas;

(b) whether the same plot of land is under dispute; and

(c) the latest position about the settlement of the dispute?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) to (c). A statement is given below.

### STATEMENT

The State Government of Uttar Pradesh has identified the concerned plot as Nazul

Plot No. 586. It has been reported by the State Government that according to the competent legal opinion obtained by the State Government, the said plot is a big plot and the whole of it cannot fall within the limits spelled out by the Lucknow Bench of the Allahabad High Court in its clarificatory order dated 7.11.89. It has been further reported that the District Magistrate, Faizabad, has communicated to the State Government that the site on which 'Shila Nyas' took place is not disputed in terms of clarificatory order afore-mentioned.

2. The consolidated civil suit relating to the dispute is coming up for hearing before the Lucknow Bench of Allahabad High Court on 8.1.1990.

#### **Repairs to Madras-Visakhapatnam Section of National Highway**

\*80. PROF. N.G. RANGA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any report has been obtained from the concerned authorities about the parlous condition of disrepair prevailing on the National Highway between Madras-Gudur-Nellore-Guntur-Vijayawada upto Visakhapatnam, across Pennar, Krishna and Godavari rivers, especially after the recent rainy season and November cyclonic rains;

(b) whether any estimate has been made for their repairs;

(c) whether any repair works on an adequate scale are being undertaken;

(d) if so, the amount sanctioned therefore, and

(e) the authorities entrusted with the execution of the repair works and the time by which they are likely to be completed?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRIISHNAN): (a) Yes, Sir. Urgent repairs have been carried out and the road is in a traffic-worthy condition now.

(b) Five estimates amounting to Rs. 312 lakhs have been received during the months of November and December, 1989 from the State Government of Andhra Pradesh.

(c) Yes, Sir.

(d) Estimates received from the State Government in the months of November and December, 1989 are under scrutiny and yet to be approved. No amount, therefore, could be sanctioned.

(e) The State PWD is the agency for carrying out the repair works. It is too early to indicate the time by which the works projected by the State Government would be carried out.

[*Translation*]

#### **Capacity Expansion of Fertilizer Plants**

\*81. SHRI HARISH RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to increase the present production capacity of the existing fertilizer plants in the country; and

(b) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). A statement is given below.